

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1437/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017


NAME OF THE PARTIES: Tech Mahindra Ltd
V/s

Reliance Big Tv Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	ABHISHEK ADIKI	Advocate for Operational Creditors	
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2.	Mr. Sarang Bhanage	Representative Authorised Representative of Operational Creditors	
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3.	<u>ORDER</u> AD KAKALIA <u>CP No. 1437/I&BP/NCLT/MB/MAH/2017</u>	ADV. FOR C.D.	
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On the withdrawal memo filed by the Petitioner's Counsel, the Company
Petition is hereby **dismissed** as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)